

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 256 of 2002

Jabalpur, this the 6th day of February, 2003.

Hon'ble Mr. Justice N.N. Singh - Vice Chairman
Hon'ble Mr. R.K. Upadhyaya - Member (Admnv.)

Mahendra Singh Sikarwar,
S/o Raghunath Singh, CPWA/GMP/T.
No. 01/357/GM.P. Ordnance Factory,
Itarsi, M.P. Distt. Hoshangabad.
(By Advocate- Mr. Y.K. Gupta)

-APPLICANT

Versus

1. Union of India through
Secretary, Ministry of Defence,
New Delhi.
2. General Manager,
Ordnance Factory, Itarsi.
3. The Chairman,
Board of Ordnance Factory,
Head Quarter, Calcutta.

-RESPONDENTS

O R D E R (ORAL)

This application has been filed seeking a direction to quash the impugned order dated 9.2.2002 (Annexure A-1) by which the applicant has been imposed the penalty of compulsory retirement from service with effect from 11.2.2002.

2. The learned counsel of the applicant at the time of admission of this application informed that no appeal against the impugned order has been preferred so far. After considering the facts of the case and after hearing the learned counsel of the applicant, we are of the view that the present application is premature, as the applicant has not exhausted remedies available to him under the relevant service rules for redressal of his grievance. In this view of the matter, this application being pre-mature is rejected

